

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

CP (IB) No. 146/Chd/Hry/2024

IN THE MATTER OF:

**Superwave Communication And
Infrasolution Private Limited**

... Petitioner-Operational Creditor

Versus

Rayways Infra Projects Private Limited ... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 04.09.2024.

Sd/-

Court Officer